

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 3

C.P. (IB) 282(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.06.2024**

NAME OF THE PARTIES: **RAVINDRA BALIRAM CHAUDHAR V/s**
SUPREME INFRASTRUCTURE BOT
PRIVATE LIMITED

Section 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB) 282(MB)2022

- 1) Ld. Counsel for the Parties are present.
- 2) The matter is listed on Board today under the caption "For Orders".

However, this Bench noticed that Corporate Insolvency Resolution Process has already been ordered against the Corporate Debtor, Supreme Infrastructure BOT Private Limited *vide* order dt. 22.05.2024, passed by the Court Room No. 6 of this Tribunal, in the Company Petition bearing CP (IB) No. 4187 of 2018 with IA No. 167 of 2024.

- 3) In that view of the matter, we need not to pass any order in the present Company Petition as the same becomes infructuous. Accordingly, the present Company Petition bearing **CP (IB) No. 282 of 2022**, is disposed of as infructuous. In view of the disposal of the present Company Petition, all the pending Interlocutory Applications, if any, arising out of the present Company Petition, shall stand closed.
- 4) However, this Bench make it very clear that disposal of the present Company Petition shall not fetter the Operational Creditor herein to lodge their claim before the Interim Resolution Professional/Resolution Professional of the Corporate Debtor.

SD/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

SD/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**